

this Bench directing the Shop owners to pay @ Rs.15/- per sq. ft. and most of the shop owners are stated to have not paid dues.

6. Learned Counsel for the Respondent no. 1 seeks notice be issued to the Resolution Professional of DHFL so as to know whether the Respondent company's property is being considered as part of the resolution plan or not. Registry is directed to issue notice to Resolution professional and Respondent no. 1 shall serve copy of order to the Resolution Professional and Resolution Profession shall file reply before next date of hearing.
7. List this matter on **05.06.2024** at **2:30 pm** for hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna